

6

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 183/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.07.2017

NAME OF THE PARTIES: Multi Trade
V/s.
Transparent Technologies Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
6)	Priyanka Pawar also Sumi Soman	Advocate for Respondent.	Priyanka
	PRASHANT H. CHANDRA	Advocate for Petitioner <u>ORDER</u>	Prashant chand

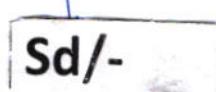
TCP No. 183/I&BP/NCLT/MB/MAH/2017

As Petitioner having not filed the Certificate from the Financial Institution reflecting the last payment made by the Corporate Debtor, the Counsel appearing on behalf of the Petitioner is hereby directed to file certificate from the Financial Institution reflecting the non-payment of the dues outstanding by the Corporate Debtor.

List this matter for hearing on 19.07.2017.

 Sd/-

V. NALLASENAPATHY
Member (Technical)

 Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)